

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-413/2015**

**IN THE MATTER OF:**

Dinesh Kumar

.... Applicant/petitioner

Vs.

AEI Lamination Pvt. Ltd.

.... Respondent

**Order under Section 433(e), 434 of the Companies Act**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Petitioner/Applicant :

For the Respondent : Mr. K.G. Sharma, Advocate

**ORDER**

Pleadings are complete. The matter has been called twice. Even in the post lunch session, no one is present on behalf of the petitioner in support of the petition.

In the interest of justice, hearing is deferred to 2<sup>nd</sup> February, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

15.01.2018  
V.Sethi